

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2843  
ANSWERED ON:29.08.2012  
SCPCRS REPA UNDER RTE ACT  
Chang Shri C. M.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the number of States where State Commission for Protection of Child Rights (SCPCRs) and Right to Education Protection Authority ( REPA) had been formed to monitor the implementation of the Right of Children to Free and Compulsory Education Act, 2009;
- (b) whether some States have not formed these agencies so far;
- (c) if so, the details thereof, State-wise; and
- (d) the time by which these agencies are likely to be set up for grievance redressal?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESHWARI)

(a) to (d) 22 States/UTs, where State Commission for Protection of Child Rights (SCPCRs) and Right to Education Protection Authority ( REPA) had been formed to monitor the implementation of the Right of Children to Free and Compulsory Education Act, 2009; and in rest of the 12 States/UTs namely, Andhra Pradesh, Manipur, Nagaland, Tamil Nadu, Tripura, Uttar Pradesh, Pondicherry, Chandigarh, Andaman & Nicobar, Dadra & Nagar Haveli, Daman & Diu, Lakshadweep, State Commission for Protection of Child Rights (SCPCRs) and Right to Education Protection Authority ( REPA) has not been formed. However, the process of formation is under process. In a meeting with the State Education Secretaries on 27.7.2012, the Ministry impressed upon the States to expedite the process of formation of SCPCRs/REPAs.